DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-I SECTION)

MINUTES OF MEETING NO. 05/80 OF THE NORMS COMMITTEE-I DATED 10.09.2020 HELD ON 17.09.2020

Meeting No. 05/80 of the Norms Committee (NC-I) for the licensing year 2020-2021 (originally scheduled for 10.09.2020) held on 17.09.2020 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri K.S. Sodhi, Asst. Director	MSME
2.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
3.	Shri Shaish Kumar, (Tech-1)	Consultant
4.	Shri V.C. Agarwal, (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar,	Consultant
In Attendance		
1.	Dr. D. C. Dabhole, Dy. DGFT	DGFT
2.	Shri Pranav Upadhyay, Assistant Director ISS	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting 03/80 (originally scheduled for 30.07.2020) held on 06.08.2020 were circulated on 28.08.2020,to all the members of the Committee and the comments, there upon (wherever received), were incorporated in the Minutes and therefore the said minutes were uploaded on dgft.gov.in on 17.09.2020.

5. Minutes of Meeting 04/80 dated on 20.08.2020 were circulated on 01.09.2020, to all the members of the Committee and the comments, there upon (wherever received), were incorporated in the Minutes and therefore the said minutes were uploaded on dgft.gov.in on 17.09.2020.

1	**Case No.:29/5/80-ALC2/2020**	Party Name: MINDA SILCA ENGINEERING LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00579/AM21/	RLA File :05/24/040/00476/AM14/	Lic.No/Date:0510382039 18.03.2014	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms on repeat basis as approved for AA No. 0510394373 dated 27.05.2015 as per written comments of **MSME** as under:

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	72119090	Steel Strips (11SMNPB30)	65.20% wastage allowed after affecting 1/3rd recovery from scrap

RA concerned may take further necessary action as per the decision of NC.

2	**Case No.:366/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00708/AM19/	RLA File :07/24/040/00106/AM16/	Lic.No/Date:0710108605 13.08.2015	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.

Case is deferred.

3	**Case No.:30/1/80-ALC2/2019**	Party Name: FOWLER WESTRUP (INDIA) PVT LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00778/AM19/	RLA File :07/24/040/00109/AM16/	Lic.No/Date:0710108606 13.08.2015	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.

Case is deferred.

4	**Case No.:363/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00705/AM19/	RLA File :07/24/040/00184/AM16/	Lic.No/Date:0710108812 05.10.2015	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 21.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.

Case is deferred.

5	**Case No.:364/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00706/AM19/	RLA File :07/24/040/00185/AM16/	Lic.No/Date:0710108813 05.10.2015	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 21.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

6	**Case No.:27/5/80-ALC2/2020**	Party Name: SCIGENICS (INDIA) PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00577/AM21/	RLA File :04/21/040/00165/AM17/	Lic.No/Date:0410162152 01.08.2016	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided **to ask from the firm** to submit the complete set of application for examination of the case. Case is deferred.			

7	**Case No.:215/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00557/AM19/	RLA File :07/24/040/00201/AM17/	Lic.No/Date:0710110568 25.10.2016	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

8	**Case No.:222/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00564/AM19/	RLA File :07/24/040/00204/AM17/	Lic.No/Date:0710110569 25.10.2016	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

9	**Case No.:380/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00722/AM19/	RLA File :07/24/040/00302/AM17/	Lic.No/Date:0710110914 05.01.2017	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

10	**Case No.:402/15/80-ALC2/2018**	Party Name: SHIV HYDROMET	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00744/AM19/	RLA File :24/24/040/00034/AM17/	Lic.No/Date:2410042158 14.03.2017	

Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
81101000	Antimony Metal	**45385 Kgs**	26171000	Antimony Concentrate (Antimony Content 47% - 55%)	101138 Kgs (Weight basis)

Note:

1. **The weight of export item should be 45385 Kgs.**
2. **The import item should contain Antimony as 45999.57Kgs.**

RA concerned may take further necessary action as per the decision of NC.

11	**Case No.:126/15/80-ALC2/2018**	Party Name: SHAKTI PUMPS (INDIA) LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00468/AM19/	RLA File :56/24/040/00036/AM18/	Lic.No/Date:5610005299 08.01.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 06.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

12	**Case No.:10/1/80-ALC2/2019**	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00758/AM19/	RLA File :04/24/040/00001/AM19/	Lic.No/Date:0410164172 06.04.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 12.03.2020 followed by a reminder on 22.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

13	**Case No.:397/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00739/AM19/	RLA File :07/24/040/00357/AM18/	Lic.No/Date:0710113276 14.05.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that due to insufficient reply, another deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 21.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

14	**Case No.:28/5/80-ALC2/2020**	Party Name: PENGUIN PETROLEUM SERVICES PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00578/AM21/	RLA File :03/92/040/00044/AM19/	Lic.No/Date:0310821057 17.05.2018	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 15.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

15	**Case No.:31/5/80-ALC2/2020**	Party Name: THE TATA POWER COMPANY LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00581/AM21/	RLA File :07/24/040/00049/AM19/	Lic.No/Date:0710113372 31.05.2018	Pending with MeitY
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** on 15.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

16	**Case No.:133/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00475/AM19/	RLA File :09/24/040/00058/AM19/	Lic.No/Date:0910066357 20.06.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that **DHI** informed that the firm's reply dated 15.06.2020 is deficient as the firm has only given statement of wastage. Therefore, the Committee decided to ask again from the firm to furnish following information as per comments of **DHI**: 1. To provide calculation of requirement supported by Engineering Drawing with relevant dimensions highlighted. Case is deferred.			

17	**Case No.:165/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00507/AM19/	RLA File :09/24/040/00139/AM19/	Lic.No/Date:0910066427 06.07.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that **DHI** informed that the firm's reply dated 15.06.2020 is deficient as the firm has only given statement of wastage. Therefore, the Committee decided to ask again from the firm to furnish following information as per comments of **DHI**: 1. To provide calculation of requirement supported by Engineering Drawing with relevant dimensions highlighted. Case is deferred.			

18	**Case No.:166/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date:0910066472 18.07.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 27.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

19	**Case No.:179/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00521/AM19/	RLA File :07/24/040/00102/AM19/	Lic.No/Date:0710113710 13.08.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 14.09.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

20	**Case No.:23/11/80-ALC2/2018**	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 27.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

21	**Case No.:28/11/80-ALC2/2018**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 & 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish following information as per comments of **DHI**: 1. To submit revised weight balance after deletion of item at Sl. No. 8 to 11. Case is deferred.			

22	**Case No.:9/1/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 & 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 19.06.2020 followed by a reminder on 07.09.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

23	**Case No.:30/5/80-ALC2/2020**	Party Name: PENGUIN PETROLEUM SERVICES PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00580/AM21/	RLA File :03/92/040/00172/AM19/	Lic.No/Date:0310823657 10.09.2018	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 15.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

24	**Case No.:201/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:5/80-ALC2/2020 & 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00543/AM19/	RLA File :07/24/040/00155/AM19/	Lic.No/Date:0710113852 17.09.2018	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME**. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

25	**Case No.:82/11/80-ALC2/2018**	Party Name: ANSTECH	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application is being sent to the concerned technical authority. Case is deferred			

26	**Case No.:253/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	Pending with DHI/RA
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 21.08.2020 for examination of the case. It was also noted that information regarding clubbing of AAs (AA No. 0910066870 and 0910065863) is still awaited from RA, Hyderabad. Therefore, the Committee decided to **remind RA, Hyderabad & DHI** for expediting the comments. Case is deferred.			

27	**Case No.:259/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00601/AM19/	RLA File :07/24/040/00182/AM19/	Lic.No/Date:0710114156 22.11.2018	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME**. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

28	**Case No.:270/15/80-ALC2/2018**	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00612/AM19/	RLA File :09/24/040/00428/AM19/	Lic.No/Date:0910066924 29.11.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 27.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

29	**Case No.:42/1/80-ALC2/2019**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (TEC-3)** was sent to the firm on 27.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

30	**Case No.:5/2/80-ALC2/2019**	Party Name: VIPRA CLOSURES PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00005/AM20/	RLA File :03/95/040/01384/AM19/	Lic.No/Date:0310828134 03.04.2019	Pending with Firm

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME:**

1. To provide details for 14247 Kgs of import and corresponding 9706 Kgs of export while the license is for 200 MT import corresponding to 160 MT export.

Case is deferred.

31	**Case No.:3/3/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00009/AM20/	RLA File :04/24/040/00294/AM19/	Lic.No/Date:0410165451 11.04.2019	

Decision: The Committee considered the case as per the agenda and noted that DHI in its comments stated that the firm had not submitted calculation of requirementof raw material supported by dimensional drawing and only submitted statement of wastages. On the basis of written comments of DHI, the Committee decided to **ratify** the ad-hoc norms as under:

Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
1	87089900	CAM-0000-1280 GEAR WHEEL LOCK LIFT LH	22858 Number	72269230	ITLA BONAITI 25CRMO4KE 147X5 COIL	1.05 Kgs/Kg content in the export product
2	87089900	CAM-0000-1527 GEAR WHEEL LOCK LIFT RH	22858 Number			
3	87089900	CAM-0000-1452 MANUAL LOCK CAM	20742 Number			
4	87089900	CAM-0000-1339 POWER LOCK CAM LH	36299 Number	72269220	ITLA BONAITI 25CRM04KE 105X4 COIL	1.05 Kgs/Kg content in the export product
5	87089900	CAM-0000-1488 POWER LOCK CAM RH	36299 Number			

Note: Type & grade of tubing will be same as used in export product.

RA concerned may take further necessary action as per the decision of NC.

32	**Case No.:4/3/80-ALC2/2019**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic.No/Date:0210209114 16.04.2019	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 30.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

Case is deferred.

33	**Case No.:8/3/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic.No/Date:0310828481 23.04.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** on 03.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

34	**Case No.:26/5/80-ALC2/2020**	Party Name: WHEELS INDIA LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00576/AM21/	RLA File :04/24/040/00278/AM19/	Lic.No/Date:0410165481 23.04.2019	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **Consultant (Tech-3)** for examination & comments. Case is deferred.			

35	**Case No.:1/5/80-ALC2/2019**	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00039/AM20/	RLA File :02/24/040/00012/AM20/	Lic.No/Date:0210209171 16.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 06.03.2020 followed by a reminder on 27.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

36	**Case No.:13/5/80-ALC2/2019**	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00051/AM20/	RLA File :34/24/040/00059/AM20/	Lic.No/Date:3410045150 17.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 22.07.2020 for examination of the case. However, DHI vide email dated 26.08.2020 informed that the firm has not furnished the calculation sheet of each operation to ascertain the actual wastage. Therefore, the Committee decided to ask again from the firm to furnish the following information as per comments of DHI: 1. To provide calculation sheet of each operation. Case is deferred.			

37	**Case No.:1/7/80-ALC2/2019**	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00098/AM20/	RLA File :03/94/040/00246/AM20/	Lic.No/Date:0310829905 25.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 06.03.2020 followed by a reminder on 23.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

38	**Case No.:2/7/80-ALC2/2019**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00099/AM20/	RLA File :33/24/040/00012/AM20/	Lic.No/Date:3310030557 25.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 06.03.2020 followed by a reminder on 23.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

39	**Case No.:3/7/80-ALC2/2019**	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00100/AM20/	RLA File :05/24/040/00181/AM20/	Lic.No/Date:0510411061 26.06.2019	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of import items may be allowed as per GN-4. RA concerned may take further necessary action as per the decision of NC.			

40	**Case No.:4/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00101/AM20/	RLA File :09/24/040/00138/AM20/	Lic.No/Date:0910067697 26.06.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** for examination of the case on 05.06.2020 followed by a reminder on 07.09.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

41	**Case No.:10/7/80-ALC2/2019**	Party Name: P. M. ELECTRO AUTO PVT. LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00107/AM20/	RLA File :31/83/040/00048/AM20/	Lic.No/Date:3110067458 28.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

42	**Case No.:12/7/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00109/AM20/	RLA File :31/83/040/00050/AM20/	Lic.No/Date:3110067460 01.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 20.05.2020 followed by a reminder on 23.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

43	**Case No.:15/7/80-ALC2/2019**	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00112/AM20/	RLA File :66/24/040/00003/AM20/	Lic.No/Date:6610000035 03.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 27.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

44	**Case No.:3/9/80-ALC2/2019**	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 27.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

45	**Case No.:45/11/80-ALC2/2004**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00171/AM20/	RLA File :03/95/040/00574/AM20/	Lic.No/Date:0310831568 16.09.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 19.06.2020 followed by a reminder on 07.09.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

46	**Case No.:46/11/80-ALC2/2004**	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00172/AM20/	RLA File :03/95/040/00588/AM20/	Lic.No/Date:0310831569 16.09.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 27.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

47	**Case No.:1/13/80-ALC2/2019**	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00186/AM20/	RLA File :03/95/040/00654/AM20/	Lic.No/Date:0310832012 04.10.2019	Pending with Tech-1
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-1)** on 04.09.2020 for examination of the case. However, Consultant (Tech 1) informed that the reply which firm had submitted for their AA0310833381 dated 12.12.2019 is insufficient. Hence, the Committee decided **to inform the firm** to submit their reply in the matter at the earliest. Case is deferred.			

48	**Case No.:2/13/80-ALC2/2019**	Party Name: FERRUM EXTREME ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00187/AM20/	RLA File :05/23/040/00265/AM20/	Lic.No/Date:0510412040 07.10.2019	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not been received**.** However, the Committee was informed that some applications have been received which are yet to be linked. Hence, the Committee asked the section to check up. Case is deferred.			

49	**Case No.:4/13/80-ALC2/2019**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00189/AM20/	RLA File :03/95/040/00681/AM20/	Lic.No/Date:0310832116 10.10.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 20.05.2020. However, no comments have been received yet. Hence, the Committee decided to **remind DHI**, to expedite the case. Case is deferred.			

50	**Case No.:5/13/80-ALC2/2019**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00190/AM20/	RLA File :03/95/040/00655/AM20/	Lic.No/Date:0310832159 11.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 11.02.2020 followed by a reminder on 27.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

51	**Case No.:6/13/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00191/AM20/	RLA File :03/94/040/00505/AM20/	Lic.No/Date:0310832178 11.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 27.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

52	**Case No.:7/13/80-ALC2/2019**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00192/AM20/	RLA File :05/23/040/00269/AM20/	Lic.No/Date:0510412096 11.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 24.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

53	**Case No.:8/13/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00193/AM20/	RLA File :09/24/040/00347/AM20/	Lic.No/Date:0910068080 14.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 27.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

54	**Case No.:1/17/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00233/AM20/	RLA File :05/24/040/00513/AM20/	Lic.No/Date:0510412724 29.11.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME:** 1. To provide corresponding blank size for each export item. 2. To explain the anomaly why as per AA the net export weight for export item Sl. No. 7 is 21491 Kgs and as per point 16A of ANF 4A at Sl. No. 7 requires 15000 Kgs of import product. Case is deferred.			

55	**Case No.:2/17/80-ALC2/2019**	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Rejected**
	HQ File :01/80/050/00234/AM20/	RLA File :03/95/040/00827/AM20/	Lic.No/Date:0310833126 02.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 15.01.2020 followed by reminders on 09.03.2020 & 24.07.2020. However, no information has been received so far. Therefore, the Committee decided to **reject** the case under intimation to RA, Mumbai. RA concerned may take further necessary action as per the decision of NC.			

56	**Case No.:3/17/80-ALC2/2019**	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Rejected**
	HQ File :01/80/050/00235/AM20/	RLA File :03/95/040/00828/AM20/	Lic.No/Date:0310833143 02.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 15.01.2020 followed by reminders on 09.03.2020 & 24.07.2020. However, no information has been received so far. Therefore, the Committee decided to **reject** the case under intimation to RA, Mumbai. RA concerned may take further necessary action as per the decision of NC.			

57	**Case No.:5/17/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00237/AM20/	RLA File :09/24/040/00439/AM20/	Lic.No/Date:0910068244 02.12.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

58	**Case No.:9/17/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Approved**
	HQ File :01/80/050/00241/AM20/	RLA File :34/24/040/00270/AM20/	Lic.No/Date:3410045677 03.12.2019	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of relevant import items at Sl. No. 1, 2, 5 to 8 & 11 may be allowed as per GN-4. 2. Quantity of relevant import item at Sl. No. 4 & 9 may be allowed as 1.05 Kgs/Kg content in the export product. 3. Quantity of relevant import item at Sl. No. 10 may be allowed as 1.01 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

59	**Case No.:10/17/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Approved**
	HQ File :01/80/050/00242/AM20/	RLA File :34/24/040/00271/AM20/	Lic.No/Date:3410045679 03.12.2019	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of relevant import items at Sl. No. 1 to 13 may be allowed as per GN-4. 2. Quantity of relevant import item at Sl. No. 14 may be allowed net to net basis. 3. Quantity of relevant import item at Sl. No. 15 may be allowed as 1.01 Kgs/Kg content in the export product. 4. Quantity of relevant import items at Sl. No. 16 to 19 may be allowed as 1.05 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

60	**Case No.:11/17/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00243/AM20/	RLA File :09/24/040/00437/AM20/	Lic.No/Date:0910068247 04.12.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

61	**Case No.:12/17/80-ALC2/2019**	Party Name: DOOWON CLIMATE CONTROL INDIA PVT LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00244/AM20/	RLA File :26/24/040/00012/AM20/	Lic.No/Date:2610012887 04.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 24.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

62	**Case No.:13/17/80-ALC2/2019**	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00245/AM20/	RLA File :09/24/040/00447/AM20/	Lic.No/Date:0910068268 06.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 27.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

63	**Case No.:6/18/85-ALC3/2019**	Party Name: AUTOCOMP CORPORATION PANSE PVT LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/85/050/00132/AM20/	RLA File :31/83/040/00120/AM20/	Lic.No/Date:3110067623 10.12.2019	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **Consultant (Tech-3)** for examination & comments. Case is deferred.			

64	**Case No.:1/19/80-ALC2/2019**	Party Name: BAUMER TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00266/AM20/	RLA File :52/24/040/00051/AM20/	Lic.No/Date:5210043275 23.12.2019	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-3)**as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	90330000	22MM SOCKET RAC 1/2 14NPT IX 1.4404	1430 Kgs	1	72222021	BRIGHT SQUARE BAR 22MM H11 SS 316L	18872 Kgs (including 25% wastage) after affecting 20% recovery from scrap
2	90330000	22MM SOCKET RAC G1/2 1.4404	6600 Kgs				
3	90330000	22MM SOCKET RAC 1/2 14NPT 1.4404	6000 Kgs				
4	90330000	22MM Socket RAC 1/2 14NPT INOX 1.4404 316L	1068 Kgs				
5	90330000	14MM SOCKET RAC D G1/4 1.4404	470 Kgs	2	72222021	BRIGHT SQUARE BAR 14MM H11 SS 316L	2268 Kgs (including 40% wastage) after affecting 20% recovery from scrap
6	90330000	14MM SOCKET RAC D 1/4 18NPT 1.4404	323.400 Kgs				
7	90330000	14MM SOCKET RAC F/G SOUDE G1/4 1.4404	558 Kgs				
8	90330000	14MM SOCKET RAC F/G SOUDE 1/4 NPT 1.4404	268.800 Kgs				

Note: Grade of imported steel will be same as used in export product.

RA concerned may take further necessary action as per the decision of NC.

65	**Case No.:2/19/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PR IVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Rejected**
	HQ File :01/80/050/00267/AM20/	RLA File :09/24/040/00474/AM20/	Lic.No/Date:0910068302 24.12.2019	

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 14.02.2020 followed by reminders on 26.05.2020 & 24.07.2020. However, no information has been received so far. Therefore, the Committee decided to **reject** the case under intimation to RA, Hyderabad.

RA concerned may take further necessary action as per the decision of NC.

66	**Case No.:4/19/80-ALC2/2019**	Party Name: CRYOGAS EQUIPMENT PVT LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00269/AM20/	RLA File :34/24/040/00287/AM20/	Lic.No/Date:3410045738 24.12.2019	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 24.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.

Case is deferred.

67	**Case No.:9/19/80-ALC2/2019**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00274/AM20/	RLA File :03/94/040/00785/AM20/	Lic.No/Date:0310833747 27.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 24.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

68	**Case No.:8/19/80-ALC2/2019**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00273/AM20/	RLA File :02/24/040/00148/AM20/	Lic.No/Date:0210209647 30.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to call the firm for personal hearing **on the advice of Consultant (SKB),** in the forthcoming NC meeting, since the justification submitted by applicant does not qualify for increasing the wastage.. Case is deferred.			

69	**Case No.:10/19/80-ALC2/2019**	Party Name: BANGALORE BIOTECH LABS PVT LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00275/AM20/	RLA File :07/24/040/00223/AM20/	Lic.No/Date:0710115950 30.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 26.06.2020 followed by a reminder on 27.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

70	**Case No.:11/19/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00276/AM20/	RLA File :09/24/040/00489/AM20/	Lic.No/Date:0910068312 31.12.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item?			

	7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.

71	**Case No.:12/19/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00277/AM20/	RLA File :09/24/040/00490/AM20/	Lic.No/Date:0910068313 31.12.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of Consultant (SKB): 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

72	**Case No.:13/19/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00278/AM20/	RLA File :31/83/040/00128/AM20/	Lic.No/Date:3110067645 31.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and Consultant (Tech-3) informed that the firm vide letter dated 26.12.2019 has informed that they have revised items of import. Therefore, the Committee decided to ask from the firm to furnish the following information as per comments of **Consultant (Tech-3):** 1. To submit a copy of amended AA. 2. Details of wastage claimed. 3. Drawing & calculations may be correlated with export & import list. Case is deferred.			

73	**Case No.:14/19/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00279/AM20/	RLA File :05/23/040/00381/AM20/	Lic.No/Date:0510413163 01.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 27.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite			

	information within 15 days. Case is deferred.

74	**Case No.:15/19/80-ALC2/2019**	Party Name: SOGEFI ENGINE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Rejected**
	HQ File :01/80/050/00280/AM20/	RLA File :07/24/040/00097/AM20/	Lic.No/Date:0710115971 02.01.2020	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Bangalore and in this regard a letter was sent to the firm &RA, Bangalore on 13.02.2020 followed by reminders on 26.05.2020 & 24.07.2020. However, no information has been received so far. Therefore, the Committee decided to **reject** the under intimation to RA, Bangalore. RA concerned may take further necessary action as per the decision of NC.			

75	**Case No.:17/19/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00282/AM20/	RLA File :05/23/040/00378/AM20/	Lic.No/Date:0510413181 02.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 24.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

76	**Case No.:1/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00295/AM20/	RLA File :09/24/040/00522/AM20/	Lic.No/Date:0910068392 21.01.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat coloured drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

77	**Case No.:2/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00296/AM20/	RLA File :09/24/040/00523/AM20/	Lic.No/Date:0910068393 21.01.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

78	**Case No.:3/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00297/AM20/	RLA File :09/24/040/00524/AM20/	Lic.No/Date:0910068394 21.01.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

79	**Case No.:4/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00298/AM20/	RLA File :09/24/040/00528/AM20/	Lic.No/Date:0910068395 21.01.2020	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):**

1. What is the exact name of the export product?
2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.
3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?
4. What is the Rockwell Hardness Number of the final product and forged blank?
5. Detail of any heat treatment, if required.
6. What is the weight of final export item?
7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.
8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.

Case is deferred.

80	**Case No.:5/21/80-ALC2/2019**	Party Name: MAHINDRA DEFENCE SYSTEMS LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00299/AM20/	RLA File :05/24/040/00602/AM20/	Lic.No/Date:0510413404 21.01.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
87100000	APC, LHD, With Ballistic Stanag-2, Blast Protection of stanag-4, Diesel, 6X6 base vehicle with winch	5 Number	1	84269100	Base Crane assy (Net to Net)	**Net to net** basis with **nil wastage** and **accountability**
			2	84269100	Extension Arm assy (Net to Net)	
			3	90079140	Camera & Illuminator Kit (Net to Net)	

RA concerned may take further necessary action as per the decision of NC.

81	**Case No.:7/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00301/AM20/	RLA File :34/24/040/00329/AM20/	Lic.No/Date:3410045799 21.01.2020	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 09.03.2020 followed by a reminder on 24.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the firm for submitting the complete set of application.

Case is deferred.

82	**Case No.:8/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status:**
	HQ File :01/80/050/00302/AM20/	RLA File :34/24/040/00330/AM20/	Lic.No/Date:3410045800 21.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 09.03.2020 followed by a reminder on 24.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the firm for submitting the complete set of application. Case is deferred.			

83	**Case No.:9/21/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00303/AM20/	RLA File :05/24/040/00398/AM20/	Lic.No/Date:0510413428 23.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 24.07.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

84	**Case No.:10/21/80-ALC2/2019**	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00304/AM20/	RLA File :09/24/040/00506/AM20/	Lic.No/Date:0910068410 24.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 27.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

85	**Case No.:12/21/80-ALC2/2019**	Party Name: KAY BOUVET ENGINEERING LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00306/AM20/	RLA File :31/83/040/00139/AM20/	Lic.No/Date:3110067666 27.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 09.03.2020 followed by a reminder on 27.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the firm for submitting the complete set of application. Case is deferred.			

86	**Case No.:13/21/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00307/AM20/	RLA File :34/24/040/00336/AM20/	Lic.No/Date:3410045818 28.01.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of relevant import items at Sl. No. 1 to 20 may be allowed as per GN-4. 2. Quantity of relevant import item at Sl. No. 21 may be allowed net to net basis. 3. Quantity of relevant import item at Sl. No. 27 may be allowed as 1.01 Kgs/Kg content in the export product. 4. Quantity of relevant import items at Sl. No. 22 to 26 may be allowed as 1.05 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

87	**Case No.:14/21/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00308/AM20/	RLA File :34/24/040/00337/AM20/	Lic.No/Date:3410045819 28.01.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of relevant import items at Sl. No. 1 to 5 may be allowed as per GN-4. 2. Quantity of relevant import item at Sl. No. 6 may be allowed as 1.01 Kgs/Kg content in the export product. 3. Quantity of relevant import items at Sl. No. 7 to 12 may be allowed as 1.05 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

88	**Case No.:15/21/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00309/AM20/	RLA File :34/24/040/00338/AM20/	Lic.No/Date:3410045820 28.01.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of relevant import items at Sl. No. 1 to 8 may be allowed as per GN-4. 2. Quantity of relevant import item at Sl. No. 9 may be allowed as 1.01 Kgs/Kg content in the export product. 3. Quantity of relevant import items at Sl. No. 10 to 11 may be allowed as 1.05 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

89	**Case No.:17/21/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00311/AM20/	RLA File :05/23/040/00359/AM20/	Lic.No/Date:0510413478 29.01.2020	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 16.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

90	**Case No.:18/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00312/AM20/	RLA File :34/24/040/00341/AM20/	Lic.No/Date:3410045830 30.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 09.03.2020 followed by a reminder on 24.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the firm for submitting the complete set of application. Case is deferred.			

91	**Case No.:19/21/80-ALC2/2019**	Party Name: BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00313/AM20/	RLA File :05/23/040/00415/AM20/	Lic.No/Date:0510413481 30.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 27.08.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

92	**Case No.:20/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00314/AM20/	RLA File :34/24/040/00344/AM20/	Lic.No/Date:3410045838 30.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 09.03.2020 followed by a reminder on 24.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the firm for submitting the complete set of application. Case is deferred.			

93	**Case No.:21/21/80-ALC2/2019**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00315/AM20/	RLA File :11/24/040/00011/AM20/	Lic.No/Date:1110028681 31.01.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 03.09.2020 for examination of the case. However, DPIIT informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

94	**Case No.:22/21/80-ALC2/2019**	Party Name: JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00316/AM20/	RLA File :03/94/040/00435/AM20/	Lic.No/Date:0310834593 03.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 09.03.2020 followed by a reminder 04.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the firm for submitting the complete set of application. Case is deferred.			

95	**Case No.:23/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00317/AM20/	RLA File :09/24/040/00557/AM20/	Lic.No/Date:0910068441 03.02.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

96	**Case No.:24/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00318/AM20/	RLA File :09/24/040/00559/AM20/	Lic.No/Date:0910068442 03.02.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments **of Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

97	**Case No.:25/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00319/AM20/	RLA File :09/24/040/00552/AM20/	Lic.No/Date:0910068443 03.02.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging, and machining) for manufacturing of export item. Case is deferred.			

98	**Case No.:26/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00320/AM20/	RLA File :09/24/040/00554/AM20/	Lic.No/Date:0910068444 03.02.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging, and machining) for manufacturing of export item. Case is deferred.			

99	**Case No.:27/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00321/AM20/	RLA File :09/24/040/00553/AM20/	Lic.No/Date:0910068445 03.02.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging, and machining) for manufacturing of export item. Case is deferred.			

100	**Case No.:31/21/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00325/AM20/	RLA File :03/95/040/01062/AM20/	Lic.No/Date:0310834668 06.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 09.03.2020 followed by a reminder on 20.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the firm for submitting the complete set of application. Case is deferred.			

101	**Case No.:15/22/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00341/AM20/	RLA File :31/83/040/00145/AM20/	Lic.No/Date:3110067680 11.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 09.03.2020 followed by a reminder on 20.07.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

102	**Case No.:2/23/80-ALC2/2019**	Party Name: MANN AND HUMMEL FILTER PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00347/AM20/	RLA File :07/24/040/00271/AM20/	Lic.No/Date:0710116157 20.02.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DHI**as under: 1. Quantity of relevant import items may be allowed as per GN-4 without any wastage on weight & number terms. RA concerned may take further necessary action as per the decision of NC.			

103	**Case No.:4/23/80-ALC2/2019**	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00349/AM20/	RLA File :03/95/040/01089/AM20/	Lic.No/Date:0310834951 20.02.2020	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-1)** on 04.09.2020 for examination of the case. However, Consultant (Tech 1) informed that the reply which firm had submitted for their AA 0310833381 dated 12.12.2019 is insufficient. Hence, the Committee decided **to inform the firm** to submit their reply in the matter at the earliest. Case is deferred.			

104	**Case No.:3/23/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00348/AM20/	RLA File :05/23/040/00424/AM20/	Lic.No/Date:0510413679 21.02.2020	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 16.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

105	**Case No.:5/23/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00350/AM20/	RLA File :34/24/040/00368/AM20/	Lic.No/Date:3410045900 21.02.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of relevant import items at Sl. No. 1 to 6 & 9 may be allowed as per GN-4. 2. Quantity of relevant import items at Sl. No. 7 may be allowed as 1.05 Kgs/Kg content in the export product. 3. Quantity of relevant import item at Sl. No. 8 may be allowed as 1.01 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

106	**Case No.:6/23/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00351/AM20/	RLA File :03/95/040/01074/AM20/	Lic.No/Date:0310835043 25.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 20.05.2020 followed by a reminder on 04.08.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

107	**Case No.:7/23/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00352/AM20/	RLA File :34/24/040/00375/AM20/	Lic.No/Date:3410045913 28.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 09.03.2020 followed by a reminder on 24.07.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

108	**Case No.:8/23/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00353/AM20/	RLA File :09/24/040/00595/AM20/	Lic.No/Date:0910068531 02.03.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of Consultant (SKB): 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

109	**Case No.:9/23/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00354/AM20/	RLA File :09/24/040/00594/AM20/	Lic.No/Date:0910068532 02.03.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of Consultant (SKB): 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

110	**Case No.:12/23/80-ALC2/2019**	Party Name: ACEINOTEC MANUFACTURING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00357/AM20/	RLA File :07/24/040/00294/AM20/	Lic.No/Date:0710116194 02.03.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME:** 1. Per unit weight of each export product. 2. Manufacturing processes performed on casting blanks with step wise wastage and material balancing. Case is deferred.			

111	**Case No.:1/1/80-ALC2/2020**	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00377/AM20/	RLA File :34/24/040/00395/AM20/	Lic.No/Date:3410045959 18.03.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.07.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

112	**Case No.:2/1/80-ALC2/2020**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00378/AM20/	RLA File :05/23/040/00470/AM20/	Lic.No/Date:0510413923 19.03.2020	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 16.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

113	**Case No.:5/1/80-ALC2/2020**	Party Name: WHEELS INDIA LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00381/AM21/	RLA File :04/24/040/00205/AM20/	Lic.No/Date:0410166653 02.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **Consultant (Tech-3)** for examination & comments. Case is deferred.			

114	**Case No.:6/1/80-ALC2/2020**	Party Name: NEO STRUCTO CONSTRUCTION PVT. LTD.	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00382/AM21/	RLA File :52/24/040/00083/AM20/	Lic.No/Date:5210043372 04.04.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 08.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

115	**Case No.:7/1/80-ALC2/2020**	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00383/AM21/	RLA File :07/24/040/00002/AM21/	Lic.No/Date:0710116329 07.04.2020	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application.

Case is deferred.

116	**Case No.:11/1/80-ALC2/2020**	Party Name: IND-SPHINX PRECISION LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Approved**
	HQ File :01/80/050/00387/AM21/	RLA File :30/24/040/00140/AM20/	Lic.No/Date:3010105121 07.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
82075000	PCB Drill made from composite blank of Tungsten Carbide of drill, dia 3.20 mm to 6.50mm with shank dia 3.175 mm and length 38.10 mm	100000 Number	1	73269091	Tungsten carbide shank dia 3.25+/-0.20mm, length 25+/-2.00mm	**Net to net** basis with **nil wastage** and **accountability**
			2	82090090	Tungsten Carbide Pin, dia 5.25+/-1.50mm and length 13+/-2.00mm	**Net to net** basis with **nil wastage** and **accountability**
			3	68042190	a) Diamond Grinding Wheel, b) Marking Solution, c) Ultrasonic Solution (5% of FoB)	Upto 5% of FoB value

1. **Weight of export item will be equal to weight of import item Sl. No. 1 & 2.**

RA concerned may take further necessary action as per the decision of NC.

117	**Case No.:8/1/80-ALC2/2020**	Party Name: AUTO TECH INDUSTRIES INDIA PVT LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00384/AM21/	RLA File :04/24/040/00002/AM21/	Lic.No/Date:0410166662 08.04.2020	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application.

Case is deferred.

118	**Case No.:9/1/80-ALC2/2020**	Party Name: NIPHA EXPORTS PRIVATE LIM ITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00385/AM21/	RLA File :02/24/040/00199/AM20/	Lic.No/Date:0210209839 09.04.2020	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application.
Case is deferred.

119	**Case No.:10/1/80-ALC2/2020**	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00386/AM21/	RLA File :04/24/040/00001/AM21/	Lic.No/Date:0410166666 13.04.2020	Pending with Tech-3
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** on 14.09.2020 for examination. However, **Consultant (Tech 3)** suggested referring the case to **Consultant (Tech 1).** Therefore, the Committee decided to forward the case to **Consultant (Tech 1).** Case is deferred.			

120	**Case No.:13/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00389/AM21/	RLA File :09/24/040/00647/AM20/	Lic.No/Date:0910068616 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 2. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

121	**Case No.:14/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00390/AM21/	RLA File :09/24/040/00648/AM20/	Lic.No/Date:0910068617 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

122	**Case No.:15/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00391/AM21/	RLA File :09/24/040/00649/AM20/	Lic.No/Date:0910068618 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

123	**Case No.:16/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00392/AM21/	RLA File :09/24/040/00650/AM20/	Lic.No/Date:0910068619 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

124	**Case No.:17/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00393/AM21/	RLA File :09/24/040/00651/AM20/	Lic.No/Date:0910068620 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

125	**Case No.:18/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00394/AM21/	RLA File :09/24/040/00652/AM20/	Lic.No/Date:0910068621 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

126	**Case No.:19/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00395/AM21/	RLA File :09/24/040/00653/AM20/	Lic.No/Date:0910068622 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

127	**Case No.:20/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00396/AM21/	RLA File :09/24/040/00654/AM20/	Lic.No/Date:0910068623 17.04.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

128	**Case No.:12/1/80-ALC2/2020**	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00388/AM21/	RLA File :03/95/040/01188/AM20/	Lic.No/Date:0310835622 18.04.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of relevant import items at Sl. No. 15 may be allowed as 513419 Kgs inclusive of 35.10% wastage after affecting 1/3rd recovery from scrap. 2. Quantity of rest of the import items may be allowed as per GN-4. RA concerned may take further necessary action as per the decision of NC.			

129	**Case No.:21/1/80-ALC2/2020**	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00397/AM21/	RLA File :04/24/040/00003/AM21/	Lic.No/Date:0410166684 22.04.2020	Pending with Tech-3
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** on 14.09.2020 for examination. However, **Consultant (Tech 3)** suggested referring the case to **Consultant (Tech 1).** Therefore, the Committee decided to forward the case to **Consultant (Tech 1).** Case is deferred.			

130	**Case No.:22/1/80-ALC2/2020**	Party Name: ACEINOTEC MANUFACTURING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00398/AM21/	RLA File :07/24/040/00016/AM21/	Lic.No/Date:0710116365 23.04.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME:** 1. Per unit weight of each export product. 2. Manufacturing processes performed on casting blanks with step wise wastage and material balancing. Case is deferred.			

131	**Case No.:23/1/80-ALC2/2020**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00399/AM21/	RLA File :03/94/040/01087/AM20/	Lic.No/Date:0310835847 25.04.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/193/2019-TSW dated 13.08.2020**:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.			

5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. Details of import items at Sl. No. 13, 20, 22, 25 & 30 (As description has been indicated in code-Number) and their specific use in the export items.
7. Quantities of import items (Components, raw materials, consumable wise) to be accounted for in the export products.
8. Basis/justification for the quantities of import items.

Case is deferred.

132	**Case No.:24/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00400/AM21/	RLA File :34/24/040/00022/AM19/	Lic.No/Date:3410046010 27.04.2020	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):**

1. Exact specification of import item i.e. **DRIPNET PC** and justification for 5% wastage.

Case is deferred.

133	**Case No.:25/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00401/AM21/	RLA File :34/24/040/00028/AM19/	Lic.No/Date:3410046013 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	Micro Irrigation Equipment (Emitting Pipe System) Pe Pipe 16/ 2.5/ 1.2mm 400m IND Net Weight 51.46 GMS/MTR	950000 Meter	1	39011010	LLDPE	1.02 Kgs/Kg content in the export product
			2	32064990	Masterbatch (Plasblak)	1.02 Kgs/Kg content in the export product
			3	39012000	HDPE	1.02 Kgs/Kg content in the export product
			4	32064990	Color Masterbatch	1.02 Kgs/Kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

134	**Case No.:26/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00402/AM21/	RLA File :34/24/040/00088/AM19/	Lic.No/Date:3410046015 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)**as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	Micro Irrigation Equipment (Emitting Pipe System) PE PIPE 12/2.5/ 0.9- 1.1MM CL-II 400M IND Net Weight 32.85 GMS/MTR	150000 Meter	1	39011010	LLDPE	1.02 Kgs/Kg content in the export product
			2	32064990	Masterbatch (Plasblak)	1.02 Kgs/Kg content in the export product
			3	39012000	HDPE	1.02 Kgs/Kg content in the export product
			4	32064990	Color Masterbatch (Plasblak)	1.02 Kgs/Kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

135	**Case No.:27/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00403/AM21/	RLA File :34/24/040/00245/AM19/	Lic.No/Date:3410046016 27.04.2020	

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-1) on 22.07.2020 for examination of the case. However, Consultant (Tech-1) requested to send again the copy of application to examine the case. Therefore, the Committee decided to **send again a copy of application to Consultant (Tech-1).**

Case is deferred.

136	**Case No.:28/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00404/AM21/	RLA File :34/24/040/00267/AM18/	Lic.No/Date:3410046009 27.04.2020	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):**

1. Generic name of import item at Sl. No. 5 **(HI KAFRIT)**.

Case is deferred.

137	**Case No.:29/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00405/AM21/	RLA File :34/24/040/00313/AM16/	Lic.No/Date:3410046014 27.04.2020	

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-1) on 04.08.2020 for examination of the case. However, Consultant (Tech-1) requested to

send again the copy of application to examine the case. Therefore, the Committee decided to send again a copy of application to Consultant (Tech-1).

Case is deferred.

138

Case No.:30/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
HQ File :01/80/050/00406/AM21/	RLA File :34/24/040/00326/AM18/	Lic.No/Date:3410046012 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	**Export Item**	**Quantity**	**Sl. No.**	**ITCHS Code**	**Import Item**	**Recommended Norms**
84248200	Micro Irrigation Equipments (Emmitting Pipe System) PE PIPE 20/4/ 1.5-1.7MM 400M IND Net Weight 91.90 GMS/MTR	150000 Meter	1	39011090	LDPE	1.02 Kgs/Kg content in the export product
			2	39011010	LLDPE	1.02 Kgs/Kg content in the export product
			3	32064990	Masterbatch (Plasblak)	1.02 Kgs/Kg content in the export product
			4	32064990	Color Masterbatch	1.02 Kgs/Kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

139

Case No.:31/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
HQ File :01/80/050/00407/AM21/	RLA File :34/24/040/00368/AM18/	Lic.No/Date:3410046011 27.04.2020	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):**

1. Exact specification of import item i.e. **DRIPNET PC** and justification for 5% wastage.

Case is deferred.

140

Case No.:32/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
HQ File :01/80/050/00408/AM21/	RLA File :34/24/040/00246/AM18/	Lic.No/Date:3410046017 27.04.2020	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):**

1. Exact specification of import item i.e. **STREMLIN DRIP** and justification for 5% wastage.

Case is deferred.

141	**Case No.:33/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Approved**
	HQ File :01/80/050/00409/AM21/	RLA File :34/24/040/00375/AM18/	Lic.No/Date:3410046018 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	Micro Irrigation Equipment (Emmiting Pipe System) PE Pipe 16/2.5/1.2MM 400M IND Net Weight 51.46 GMS/METER	300000 Meter	1	39011010	LLDPE	1.02 Kgs/Kg content in the export product
			2	32064990	Masterbatch (Plasblak)	1.02 Kgs/Kg content in the export product
			3	39012000	HDPE	1.02 Kgs/Kg content in the export product
			4	32064990	Color Masterbatch	1.02 Kgs/Kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

142	**Case No.:34/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00410/AM21/	RLA File :34/24/040/00250/AM18/	Lic.No/Date:3410046019 27.04.2020	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):**

1. Exact specification of import item i.e. **STREMLIN DRIP** and justification for 5% wastage.

Case is deferred.

143	**Case No.:35/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00411/AM21/	RLA File :34/24/040/00289/AM18/	Lic.No/Date:3410046020 27.04.2020	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):**

1. Exact specification of import item i.e. **STREMLIN DRIP** and justification for 5% wastage.

Case is deferred.

144	**Case No.:36/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00412/AM21/	RLA File :34/24/040/00251/AM18/	Lic.No/Date:3410046021 27.04.2020	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):**

1. Exact specification of import item i.e. **MICRO DRIP DRIPPER** and justification for 5% wastage.

Case is deferred.

145	**Case No.:37/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00413/AM21/	RLA File :34/24/040/00395/AM18/	Lic.No/Date:3410046022 27.04.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):** 1. Exact specification of import item i.e. **EMITTERS DRIPPER** and justification for 5% wastage. Case is deferred.			

146	**Case No.:38/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00414/AM21/	RLA File :34/24/040/00310/AM18/	Lic.No/Date:3410046023 27.04.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):** 1. Exact specification of import item i.e. **STREMLIN DRIP** and justification for 5% wastage. Case is deferred.			

147	**Case No.:39/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00415/AM21/	RLA File :34/24/040/00258/AM18/	Lic.No/Date:3410046024 27.04.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):** 1. Exact specification of import item i.e. **MICRO DRIP DRIPPER** and justification for 5% wastage. Case is deferred.			

148	**Case No.:40/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00416/AM21/	RLA File :34/24/040/00268/AM18/	Lic.No/Date:3410046025 27.04.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 04.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

149	**Case No.:41/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Approved**
	HQ File :01/80/050/00417/AM21/	RLA File :34/24/040/00187/AM19/	Lic.No/Date:3410046026 27.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	Micro Irrigation Equipment (Emmitting Pipe System) PE Pipe 20/4/ 1.5-1.7MM 400M IND Net Weight 91.90 GMS/METER	150000 Meter	1	39011090	LDPE	1.02 Kgs/Kg content in the export product
			2	39011010	LLDPE	1.02 Kgs/Kg content in the export product
			3	32064990	Masterbatch (Plasblak)	1.02 Kgs/Kg content in the export product
			4	32064990	Color Masterbatch	1.02 Kgs/Kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

150	**Case No.:42/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00418/AM21/	RLA File :09/24/040/00639/AM20/	Lic.No/Date:0910068678 28.04.2020	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):**

1. What is the exact name of the export product?
2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.
3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product?
4. Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?
5. What is the Rockwell Hardness Number of the final product and forged blank?
6. Detail of any heat treatment, if required.
7. What is the weight of final export item?
8. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.
9. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.

Case is deferred.

151	**Case No.:43/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00419/AM21/	RLA File :09/24/040/00640/AM20/	Lic.No/Date:0910068679 28.04.2020	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):**

1. What is the exact name of the export product?
2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.

3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?
4. What is the Rockwell Hardness Number of the final product and forged blank?
5. Detail of any heat treatment, if required.
6. What is the weight of final export item?
7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.
8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.

Case is deferred.

152	**Case No.:44/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00420/AM21/	RLA File :34/24/040/00192/AM18/	Lic.No/Date:3410046027 28.04.2020	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):**

1. Exact specification of import item i.e. **STREMLIN DRIP** and justification for 5% wastage.

Case is deferred.

153	**Case No.:45/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Approved**
	HQ File :01/80/050/00421/AM21/	RLA File :34/24/040/00342/AM18/	Lic.No/Date:3410046028 28.04.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84248200	Micro Irrigation Equipment (Emmiting Pipe System) PE Pipe 16/2.5/1.2MM 400M IND Net Weight 48.568 GMS/METER	350000 Meter	1	39011010	LLDPE	1.02 Kgs/Kg content in the export product
			2	32064990	Masterbatch (Plasblak)	1.02 Kgs/Kg content in the export product
			3	32064990	Color Masterbatch	1.02 Kgs/Kg content in the export product
			4	39012000	HDPE	1.02 Kgs/Kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

154	**Case No.:46/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00422/AM21/	RLA File :34/24/040/00325/AM18/	Lic.No/Date:3410046029 28.04.2020	Pending with Firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 04.08.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application.

Case is deferred.

155	**Case No.:47/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00423/AM21/	RLA File :34/24/040/00030/AM20/	Lic.No/Date:3410046030 28.04.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (Tech-1):** 1. Exact specification of import item i.e. **STREMLIN DRIP** and justification for 5% wastage. Case is deferred.			

156	**Case No.:48/1/80-ALC2/2020**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00424/AM21/	RLA File :34/24/040/00029/AM20/	Lic.No/Date:3410046031 28.04.2020	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application is being sent to **Consultant (Tech-1)** for examination of the case. Case is deferred.			

157	**Case No.:49/1/80-ALC2/2020**	Party Name: HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMI	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00425/AM21/	RLA File :07/24/040/00001/AM21/	Lic.No/Date:0710116407 30.04.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/193/2019-TSW dated 13.08.2020**:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. 3. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Total requirement of each import items, export product wise in a tabular form. Case is deferred.			

158	**Case No.:50/1/80-ALC2/2020**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00426/AM21/	RLA File :05/23/040/00005/AM21/	Lic.No/Date:0510414101 04.05.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 21.07.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

159	**Case No.:51/1/80-ALC2/2020**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00427/AM21/	RLA File :02/24/040/00005/AM21/	Lic.No/Date:0210209859 06.05.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 24.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

160	**Case No.:52/1/80-ALC2/2020**	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00428/AM21/	RLA File :05/23/040/00020/AM21/	Lic.No/Date:0510414127 08.05.2020	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 16.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

161	**Case No.:53/1/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Approved**
	HQ File :01/80/050/00429/AM21/	RLA File :05/24/040/00746/AM20/	Lic.No/Date:0510414135 08.05.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47012/15/2020-TSW dated 25.08.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
93069000	FZ149 Sub Assembly	11740 Number	68151010	Fibre Glass Tube Dia 64.5X69.5 LG346. Item No.80828-SP. Component	Net to net basis with accountability clause
			72285020	Round Steel Bars, Material Grade SITHERM 2743 Corresponding to old french material grade 60 NCD VII hot rolled, soft annealed, cold drawn depth superficial decarburization max. 0.2 mm hardness max.270 HB. In random length of approx .3-5m. Sitherm 2743	21831.50Kgs @ 1.58 Kgs/Kg content in the export product after taking 15% recovery from scrap

Note: The export item shall contain 13820 Kgs of stainless-steel component.

RA concerned may take further necessary action as per the decision of NC.

162	**Case No.:54/1/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00430/AM21/	RLA File :34/24/040/00021/AM21/	Lic.No/Date:3410046049 11.05.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.07.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

163	**Case No.:1/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00475/AM21/	RLA File :09/24/040/00132/AM21/	Lic.No/Date:0910068852 05.06.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

164	**Case No.:2/3/80-ALC2/2020**	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT. LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00476/AM21/	RLA File :04/24/040/00036/AM21/	Lic.No/Date:0410166809 10.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

165	**Case No.:3/3/80-ALC2/2020**	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00477/AM21/	RLA File :05/23/040/00045/AM21/	Lic.No/Date:0510414366 10.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

166	**Case No.:4/3/80-ALC2/2020**	Party Name: AUTOFIT CAR INTERIORS PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00478/AM21/	RLA File :10/24/040/00018/AM21/	Lic.No/Date:1010060538 11.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

167	**Case No.:5/3/80-ALC2/2020**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00479/AM21/	RLA File :31/83/040/00012/AM21/	Lic.No/Date:3110067753 11.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020. However, no information has been received yet. Therefore, the Committee decided **to remind the firm** for submitting the complete set of application. Case is deferred.			

168	**Case No.:6/3/80-ALC2/2020**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00480/AM21/	RLA File :05/23/040/00047/AM21/	Lic.No/Date:0510414386 12.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020. However, no information has been received yet. Therefore, the Committee decided **to remind the firm** for submitting the complete set of application. Case is deferred.			

169	**Case No.:7/3/80-ALC2/2020**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00481/AM21/	RLA File :05/23/040/00049/AM21/	Lic.No/Date:0510414387 12.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020. However, no information has been received yet. Therefore, the Committee decided **to remind the firm** for submitting the complete set of application. Case is deferred.			

170	**Case No.:8/3/80-ALC2/2020**	Party Name: CML BIOTECH PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00482/AM21/	RLA File :10/24/040/00020/AM21/	Lic.No/Date:1010060548 15.06.2020	
	Decision: The Committee considered the case as per the agenda and **Consultant (Tech-1)** informed that he received wrong application against the above AA. Therefore, the Committee decided to send again a complete set of application to **Consultant (Tech-1)** for examination & comments. Case is deferred.			

171	**Case No.:9/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00483/AM21/	RLA File :09/24/040/00135/AM21/	Lic.No/Date:0910068868 15.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020. However, no information has been received yet. Therefore, the Committee decided **to remind the firm** for submitting the complete set of application. Case is deferred.			

172	**Case No.:10/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00484/AM21/	RLA File :09/24/040/00134/AM21/	Lic.No/Date:0910068869 15.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020. However, no information has been received yet. Therefore, the Committee decided **to remind the firm** for submitting the complete set of application. Case is deferred.			

173	**Case No.:11/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00485/AM21/	RLA File :09/24/040/00136/AM21/	Lic.No/Date:0910068870 15.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020. However, no information has been received yet. Therefore, the Committee decided **to remind the firm** for submitting the complete set of application. Case is deferred.			

174	**Case No.:12/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00486/AM21/	RLA File :09/24/040/00133/AM21/	Lic.No/Date:0910068872 15.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020. However, no information has been received yet. Therefore, the Committee decided **to remind the firm** for submitting the complete set of application. Case is deferred.			

175	**Case No.:13/3/80-ALC2/2020**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00487/AM21/	RLA File :05/23/040/00055/AM21/	Lic.No/Date:0510414402 15.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020. However, no information has been received yet. Therefore, the Committee decided **to remind the firm** for submitting the complete set of application. Case is deferred.			

176	**Case No.:14/3/80-ALC2/2020**	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00488/AM21/	RLA File :34/24/040/00058/AM21/	Lic.No/Date:3410046140 15.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020. However, no information has been received yet. Therefore, the Committee decided **to remind the firm** for submitting the complete set of application. Case is deferred.			

177	**Case No.:15/3/80-ALC2/2020**	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00489/AM21/	RLA File :34/24/040/00059/AM21/	Lic.No/Date:3410046141 15.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020. However, no information has been received yet. Therefore, the Committee decided **to remind the firm** for submitting the complete set of application. Case is deferred.			

178	**Case No.:16/3/80-ALC2/2020**	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00490/AM21/	RLA File :05/23/040/00051/AM21/	Lic.No/Date:0510414434 19.06.2020	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 16.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

179	**Case No.:17/3/80-ALC2/2020**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00491/AM21/	RLA File :31/83/040/00019/AM21/	Lic.No/Date:3110067766 22.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020. However, no information has been received yet. Therefore, the Committee decided **to remind the firm** for submitting the complete set of application. Case is deferred.			

180	**Case No.:18/3/80-ALC2/2020**	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00492/AM21/	RLA File :03/95/040/00161/AM21/	Lic.No/Date:0310836794 22.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020. However, no information has been received yet. Therefore, the Committee decided **to remind the firm** for submitting the complete set of application. Case is deferred.			

181	**Case No.:19/3/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00493/AM21/	RLA File :05/24/040/00129/AM21/	Lic.No/Date:0510414479 24.06.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/14/2020-TSW dated 24.08.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90229040	Dia4.328 x 3.590 x .125 Wall, Cu Tube. Dia4. 328 x 3.590 x .125 Wall, Cu Tube. Drawing No.15795	802 Number	74071090	OFE-OK Copper Tube. Dia 112 mm, Stress Relief, ASTM C10100 AND F68	1139.60Kgs @ 2.176 Kgs/Kg content in the export product after taking 40% recovery from scrap

Note: Net weight of export item may be specified as523.706 Kgs.

RA concerned may take further necessary action as per the decision of NC.

182	**Case No.:20/3/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00494/AM21/	RLA File :34/24/040/00073/AM21/	Lic.No/Date:3410046186 29.06.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

1. Quantity of relevant import items at Sl. No. 1 to 5 may be allowed as per GN-4.
2. Quantity of relevant import item at Sl. No. 6 may be allowed as 1.01 Kgs/Kg content in the export product.
3. Quantity of relevant import items at Sl. No. 7 to 12 may be allowed as 1.05 Kgs/Kg content in the export product.

RA concerned may take further necessary action as per the decision of NC.

183	**Case No.:21/3/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00495/AM21/	RLA File :34/24/040/00074/AM21/	Lic.No/Date:3410046187 29.06.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

1. Quantity of relevant import items at Sl. No. 1 to 6 & 9 may be allowed as per GN-4.
2. Quantity of relevant import item at Sl. No. 7 may be allowed as 1.05 Kgs/Kg content in the export product.
3. Quantity of relevant import item at Sl. No. 8 may be allowed as 1.01 Kgs/Kg content in the export product.

RA concerned may take further necessary action as per the decision of NC.

184	**Case No.:22/3/80-ALC2/2020**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00496/AM21/	RLA File :03/94/040/00207/AM21/	Lic.No/Date:0310836946 30.06.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

185	**Case No.:23/3/80-ALC2/2020**	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00497/AM21/	RLA File :05/24/040/00140/AM21/	Lic.No/Date:0510414515 30.06.2020	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 14.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

186	**Case No.:24/3/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00498/AM21/	RLA File :05/24/040/00134/AM21/	Lic.No/Date:0510414517 30.06.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 14.09.2020 for examination of the case. However, DPIIT informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

187	**Case No.:25/3/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00499/AM21/	RLA File :05/24/040/00142/AM21/	Lic.No/Date:0510414518 30.06.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 14.09.2020 for examination of the case. However, DPIIT informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

188	**Case No.:26/3/80-ALC2/2020**	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00500/AM21/	RLA File :08/24/040/00076/AM21/	Lic.No/Date:0810148023 30.06.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 15.09.2020 for examination of the case. However, **DPIIT** informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

189	**Case No.:27/3/80-ALC2/2020**	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00501/AM21/	RLA File :09/24/040/00158/AM21/	Lic.No/Date:0910068919 30.06.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 14.09.2020 for examination of the case. However, DPIIT informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

190	**Case No.:28/3/80-ALC2/2020**	Party Name: ONASSIS AUTO LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00502/AM21/	RLA File :05/24/040/00152/AM21/	Lic.No/Date:0510414546 03.07.2020	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 14.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

191	**Case No.:29/3/80-ALC2/2020**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00503/AM21/	RLA File :05/24/040/00156/AM21/	Lic.No/Date:0510414554 03.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-1)** on 14.09.2020 for examination of the case. However, Consultant (Tech 1) informed that the reply which firm had submitted for their AA 0310833381 dated 12.12.2019 is insufficient. Hence, the Committee decided **to inform the firm** to submit their reply in the matter at the earliest. Case is deferred.			

192	**Case No.:30/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00504/AM21/	RLA File :34/24/040/00077/AM21/	Lic.No/Date:3410046197 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

193	**Case No.:36/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00510/AM21/	RLA File :09/24/040/00190/AM21/	Lic.No/Date:0910068933 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product?			

	2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.

194	**Case No.:37/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00511/AM21/	RLA File :09/24/040/00194/AM21/	Lic.No/Date:0910068934 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

195	**Case No.:38/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00512/AM21/	RLA File :09/24/040/00193/AM21/	Lic.No/Date:0910068935 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item?			

7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.
8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.

Case is deferred.

196	**Case No.:39/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00513/AM21/	RLA File :09/24/040/00195/AM21/	Lic.No/Date:0910068936 07.07.2020	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):**

1. What is the exact name of the export product?
2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.
3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?
4. What is the Rockwell Hardness Number of the final product and forged blank?
5. Detail of any heat treatment, if required.
6. What is the weight of final export item?
7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.
8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.

Case is deferred.

197	**Case No.:40/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00514/AM21/	RLA File :09/24/040/00187/AM21/	Lic.No/Date:0910068937 07.07.2020	Pending with Firm

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):**

1. What is the exact name of the export product?
2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof.
3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions?
4. What is the Rockwell Hardness Number of the final product and forged blank?
5. Detail of any heat treatment, if required.
6. What is the weight of final export item?
7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.
8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item.

Case is deferred.

198	**Case No.:41/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00515/AM21/	RLA File :09/24/040/00188/AM21/	Lic.No/Date:0910068938 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

199	**Case No.:42/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00516/AM21/	RLA File :09/24/040/00192/AM21/	Lic.No/Date:0910068939 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

200	**Case No.:43/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00517/AM21/	RLA File :09/24/040/00189/AM21/	Lic.No/Date:0910068940 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

201	**Case No.:44/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00518/AM21/	RLA File :09/24/040/00191/AM21/	Lic.No/Date:0910068941 07.07.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

202	**Case No.:31/3/80-ALC2/2020**	Party Name: ENDURANCE TECHNOLOGIES LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00505/AM21/	RLA File :03/94/040/00237/AM21/	Lic.No/Date:0310837075 08.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020. However, no information has been received yet. Therefore, the Committee decided **to remind the firm** for submitting the complete set of application. Case is deferred.			

203	**Case No.:32/3/80-ALC2/2020**	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00506/AM21/	RLA File :05/24/040/00148/AM21/	Lic.No/Date:0510414590 08.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-1)** on 14.09.2020 for examination of the case. However, Consultant (Tech 1) informed that the reply which firm had submitted for their AA 0310833381 dated 12.12.2019 is insufficient. Hence, the Committee decided **to inform the firm** to submit their reply in the matter at the earliest. Case is deferred.			

204	**Case No.:33/3/80-ALC2/2020**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00507/AM21/	RLA File :03/95/040/00220/AM21/	Lic.No/Date:0310837100 09.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

205	**Case No.:34/3/80-ALC2/2020**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00508/AM21/	RLA File :03/95/040/00219/AM21/	Lic.No/Date:0310837101 09.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

206	**Case No.:35/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00509/AM21/	RLA File :34/24/040/00076/AM21/	Lic.No/Date:3410046199 09.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

207	**Case No.:45/3/80-ALC2/2020**	Party Name: PENGUIN PETROLEUM SERVICES PVT. LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00519/AM21/	RLA File :03/95/040/00147/AM21/	Lic.No/Date:0310837144 13.07.2020	Pending with DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to **DPIIT** on 15.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

208	**Case No.:46/3/80-ALC2/2020**	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00520/AM21/	RLA File :03/89/040/00069/AM21/	Lic.No/Date:0310837170 14.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

209	**Case No.:47/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00521/AM21/	RLA File :34/24/040/00092/AM21/	Lic.No/Date:3410046223 17.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

210	**Case No.:49/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00523/AM21/	RLA File :34/24/040/00093/AM21/	Lic.No/Date:3410046224 17.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

211	**Case No.:50/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00524/AM21/	RLA File :34/24/040/00094/AM21/	Lic.No/Date:3410046225 17.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

212	**Case No.:48/3/80-ALC2/2020**	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00522/AM21/	RLA File :08/24/040/00094/AM21/	Lic.No/Date:0810148164 20.07.2020	Pending with DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to **DPIIT** on 15.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

213	**Case No.:51/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00525/AM21/	RLA File :09/24/040/00217/AM21/	Lic.No/Date:0910068972 20.07.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

214	**Case No.:52/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00526/AM21/	RLA File :09/24/040/00216/AM21/	Lic.No/Date:0910068973 20.07.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product?			

	2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.

215	**Case No.:53/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00527/AM21/	RLA File :09/24/040/00215/AM21/	Lic.No/Date:0910068974 20.07.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

216	**Case No.:54/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00528/AM21/	RLA File :09/24/040/00214/AM21/	Lic.No/Date:0910068975 20.07.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage.			

	8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.

217	**Case No.:55/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00529/AM21/	RLA File :09/24/040/00213/AM21/	Lic.No/Date:0910068976 20.07.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred			

218	**Case No.:56/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00530/AM21/	RLA File :09/24/040/00212/AM21/	Lic.No/Date:0910068977 20.07.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **Consultant (SKB):** 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

219	**Case No.:57/3/80-ALC2/2020**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00531/AM21/	RLA File :02/24/040/00045/AM21/	Lic.No/Date:0210209990 21.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

220	**Case No.:58/3/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00532/AM21/	RLA File :05/24/040/00186/AM21/	Lic.No/Date:0510414670 21.07.2020	Pending with DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 14.09.2020 for examination of the case. However, DPIIT informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

221	**Case No.:59/3/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00533/AM21/	RLA File :05/24/040/00181/AM21/	Lic.No/Date:0510414671 21.07.2020	Pending with DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 14.09.2020 for examination of the case. However, DPIIT informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

222	**Case No.:60/3/80-ALC2/2020**	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00534/AM21/	RLA File :05/23/040/00083/AM21/	Lic.No/Date:0510414672 21.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **Consultant (Tech-1):** 1. Details of indigenous input with their quantity. 2. Net weight of rubber compound in each of the export product. Case is deferred.			

223	**Case No.:61/3/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Approved**
	HQ File :01/80/050/00535/AM21/	RLA File :34/24/040/00099/AM21/	Lic.No/Date:3410046232 21.07.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of relevant import items at Sl. No. 1 to 5 may be allowed as per GN-4. 2. Quantity of relevant import item at Sl. No. 6 may be allowed as 1.01 Kgs/Kg content in the export product. 3. Quantity of relevant import items at Sl. No. 7 to 12 may be allowed as 1.05 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

224	**Case No.:62/3/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Approved**
	HQ File :01/80/050/00536/AM21/	RLA File :34/24/040/00100/AM21/	Lic.No/Date:3410046233 21.07.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of relevant import items at Sl. No. 1 to 14, 16 & 17 may be allowed as per GN-4. 2. Quantity of relevant import item at Sl. No. 15 may be allowed as 1.01 Kgs/Kg content in the export product. 3. Quantity of relevant import item at Sl. No. 18 may be allowed as 1.05 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

225	**Case No.:63/3/80-ALC2/2020**	Party Name: I-TECH PLAST INDIA PVT.LTD.(EOU)	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00537/AM21/	RLA File :03/94/040/00256/AM21/	Lic.No/Date:0310837308 22.07.2020	Pending with DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 09.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

226	**Case No.:64/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00538/AM21/	RLA File :34/24/040/00095/AM21/	Lic.No/Date:3410046237 22.07.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

227	**Case No.:1/5/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00551/AM21/	RLA File :34/24/040/00119/AM21/	Lic.No/Date:3410046277 11.08.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of relevant import items at Sl. No. 1 to 16 may be allowed as per GN-4. 2. Quantity of relevant import items at Sl. No. 17 to 20 may be allowed as 1.05 Kgs/Kg content in the export product. 3. Quantity of relevant import item at Sl. No. 21 may be allowed as 1.01 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

228	**Case No.:2/5/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Approved**
	HQ File :01/80/050/00552/AM21/	RLA File :34/24/040/00118/AM21/	Lic.No/Date:3410046278 11.08.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of relevant import items at Sl. No. 1 to 13 may be allowed as per GN-4. 2. Quantity of relevant import item at Sl. No. 14 may be allowed on net to net basis. 3. Quantity of relevant import item at Sl. No. 15 may be allowed as 1.01 Kgs/Kg content in the export product. 4. Quantity of relevant import items at Sl. No. 16 to 20 may be allowed as 1.05 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

229	**Case No.:3/5/80-ALC2/2020**	Party Name: DANIEL MEASUREMENT SOLUTIONS P LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00553/AM21/	RLA File :34/24/040/00117/AM21/	Lic.No/Date:3410046279 11.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

230	**Case No.:4/5/80-ALC2/2020**	Party Name: S K INDUSTRIES	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00554/AM21/	RLA File :34/24/040/00115/AM21/	Lic.No/Date:3410046283 11.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

231	**Case No.:6/5/80-ALC2/2020**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00556/AM21/	RLA File :31/83/040/00043/AM21/	Lic.No/Date:3110067819 13.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

232	**Case No.:5/5/80-ALC2/2020**	Party Name: TAIKISHA ENGINEERING INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00555/AM21/	RLA File :03/95/040/00275/AM21/	Lic.No/Date:0310837658 14.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

233	**Case No.:11/5/80-ALC2/2020**	Party Name: VERTICE GLOBAL PVT LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00561/AM21/	RLA File :09/24/040/00248/AM21/	Lic.No/Date:0910069043 14.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

234	**Case No.:7/5/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00557/AM21/	RLA File :05/24/040/00226/AM21/	Lic.No/Date:0510414900 17.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

235	**Case No.:8/5/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00558/AM21/	RLA File :05/24/040/00227/AM21/	Lic.No/Date:0510414902 17.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

236	**Case No.:9/5/80-ALC2/2020**	Party Name: RADISH TECHNOLOGIES	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00559/AM21/	RLA File :06/24/040/00031/AM21/	Lic.No/Date:0610039581 18.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

237	**Case No.:10/5/80-ALC2/2020**	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00560/AM21/	RLA File :04/24/040/00066/AM21/	Lic.No/Date:0410166966 19.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

238	**Case No.:12/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00562/AM21/	RLA File :34/24/040/00128/AM21/	Lic.No/Date:3410046299 19.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

239	**Case No.:13/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00563/AM21/	RLA File :34/24/040/00129/AM21/	Lic.No/Date:3410046300 19.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

240	**Case No.:14/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00564/AM21/	RLA File :34/24/040/00131/AM21/	Lic.No/Date:3410046301 19.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

241	**Case No.:15/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00565/AM21/	RLA File :34/24/040/00130/AM21/	Lic.No/Date:3410046302 19.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

242	**Case No.:16/5/80-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00566/AM21/	RLA File :03/94/040/00279/AM21/	Lic.No/Date:0310837819 20.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

243	**Case No.:17/5/80-ALC2/2020**	Party Name: FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00567/AM21/	RLA File :31/83/040/00050/AM21/	Lic.No/Date:3110067828 20.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

244	**Case No.:18/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2020&10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00568/AM21/	RLA File :34/24/040/00134/AM21/	Lic.No/Date:3410046308 20.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

245	**Case No.:19/5/80-ALC2/2020**	Party Name: NUCON AMETRA ELECTRONICS SYSTEMS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00569/AM21/	RLA File :09/24/040/00251/AM21/	Lic.No/Date:0910069073 20.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

246	**Case No.:20/5/80-ALC2/2020**	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00570/AM21/	RLA File :05/23/040/00134/AM21/	Lic.No/Date:0510414969 21.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

247	**Case No.:21/5/80-ALC2/2020**	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00571/AM21/	RLA File :34/24/040/00136/AM21/	Lic.No/Date:3410046312 24.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

248	**Case No.:22/5/80-ALC2/2020**	Party Name: ADITYA AUTO COMPONENTS	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00572/AM21/	RLA File :07/24/040/00141/AM21/	Lic.No/Date:0710116924 24.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

249	**Case No.:23/5/80-ALC2/2020**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Approved**
	HQ File :01/80/050/00573/AM21/	RLA File :34/24/040/00138/AM21/	Lic.No/Date:3410046317 24.08.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of relevant import items at Sl. No. 1 to 9 may be allowed as per GN-4. 2. Quantity of relevant import item at Sl. No. 10 may be allowed on net to net basis. 3. Quantity of relevant import items at Sl. No. 11 to 13 & 15 may be allowed as 1.05 Kgs/Kg content in the export product. 4. Quantity of relevant import item at Sl. No. 14 may be allowed as 1.01 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

250	**Case No.:24/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00574/AM21/	RLA File :34/24/040/00139/AM21/	Lic.No/Date:3410046323 25.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

251	**Case No.:25/5/80-ALC2/2020**	Party Name: NEO STRUCTO CONSTRUCTION PVT. LTD.	Meet No/Date:5/80-ALC2/2020 10.09.2020	**Status: Deferred**
	HQ File :01/80/050/00575/AM21/	RLA File :52/24/040/00036/AM21/	Lic.No/Date:5210043502 25.08.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

Minutes of Offline Cases:

Sl. No. 31

Case No.: 11/14/80-ALC2/2018 M. No.: 05/80-ALC2/2019 dated 10.09.2020 Lic. No. /date: 0210208838 Dated:07.12.2018	**TIL LIMITED**	**Status:**
HQ. No.: 01/80/050/00327/AM19/ RLA No.: 02/24/040/00107/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Approved

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/80-ALC2/2018 **dated** 20.02.2019 as per written comments of DHI vide U.O. No.: DES-1/TILL/OTRS-1-2019-HEI dated 19.02.2019, while Import item at Sl. No. 142was deleted as the same was not certified as part of export product as per Appendix 4E.

The firm, vide letter dated 13.08.2019 & 22.01.2020, stated that due to typographical error, the itemwas not mentioned in Appendix 4E, however it is very much required. The party further requested for reinstating Import item at Sl. No.142 on Net to Net basis. The Committee reconsidered the case decided to **ratify** the ad-hoc norms as per comments of DHI as under:

1. The quantity of import item at Sl. No. 142 may be allowed as per **GN-4 with accountability clause**.

Note: The decision for rest of the import items shall remain unchanged as decided in meeting No. 14/80-ALC2/2018 dated20.02.2019.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 32

Case No.: **1/14/80-ALC2/2018** M. No.: 05/80-ALC2/2019 dated 10.09.2020 Lic. No. /date: 3110067225 Date: 02.11.2018	**AUTO COMP INDIA PVT. LTD**	**Status:**
HQ. No.: 01/80/050/00317/AM19 RLA No.: 31/83/040/00121/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Approved

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **2/80-ALC2/2019 dated** 24.04.2019 on repeat basis as approved for AA No. 3110067175 dated 12.09.2018 as per the written recommendation of DHI vide their U. O. No.: DES-1/DASI/RDCA-2-2019-HEI dated 28.02.2019.

The firm vide letter dated 20.01.2020 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to ratify the ad-hoc norms on repeat basis as approved for AA No. 3110043464 dated 02.06.2010 as per written comments of DHI as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84836090	Hub-Impeller / Coupling (Made from Carbon Steel Seamless Tube) Carbon Content upto 0.60	88.030 MT	73043939	**Carbon Steel Seamless Tubes**	42% wastage allowed

Note:

1. **The description of import item may be amended as "Carbon Steel Seamless Tubes".**
2. **Grade of steel to match with import & export.**

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 33

Case No.: **4/8/80-ALC2/2018**	**CHIRAG UDYOG**	**Status:**
M. No.: 05/80-ALC2/2019 dated 10.09.2020		
Lic. No. /date: 0510406909 Date: 19.06.2018		
HQ. No.: 01/80/050/00127/AM19	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 05/23/040/00141/AM19/		

Decision: The Committee considered the case as per agenda and noted that the case was approved in M. No. **10/80-ALC2/2019 dated** 11.09.2019 on the basis of inputs given by the Technical Authorities present in the meeting.

The firm vide letter dated 21.10.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of **Consultant (Tech-3):**

1. Specific items of export with quantity in numbers & weight.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Sheet layout diagram of the material indicating the wastage during blanking.

Case is deferred.

Sl. No. 34

Case No.: **53/3/80-ALC2/2017**	**GL&V INDIA PRIVATE LIMITED**	**Status:**
M. No.: 05/80-ALC2/2019 dated 10.09.2020		
Lic. No. /date: 3110066640 Date: 29.03.2017		
HQ. No.: 01/80/050/00053/AM18/	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00185/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **7/80-ALC2/2019 dated** 17.07.2019 due to non-submission of reply of deficiency letter dated 07.03.2019 raised by **Consultant (Tech-3).**

The firm vide letter dated 30.12.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of **Consultant (Tech-3):**

1. Hard copy of application & AA.
2. Sl. No. of items which are not be imported now.
3. List of loose items to be exported with quantity & corresponding item of import.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. Sheet layout diagram of the material indicating the wastage during blanking.

Case is deferred.

Sl. No. 35

M. No.: 05/80-ALC2/2019 dated 10.09.2020	**GEA Process Engineering,**Vadodara	**Status:**
HQ. No.: 01/80/162/AM09/	**Subject:** Request for fixation of ad-hoc norms in respect of 26 export product	Deferred

Decision: The firm has stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. KASEZ/100%EOU/II/08/09-10/11623 dated 23.11.2009 are the Member of EPC for EOUs and KSEZs. The firm has stated that the company is an EOU unit and it is registered with Kandla Special Economic Zone (KASEZ) and there is a requirement by KASEZ that EOU unit needs to fix the norms of its export product.

The firm vide their representation dated 11.01.2020 has requested for fixation of input/output Norms for the import/export products. The Committee considered the case and noted that a copy of application was sent to MSME on 08.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 36

Case No.: 39/27/80-ALC2/2011	**Bharat Heavy Electricals Limited**	**Status:**
M. No.: 05/80-ALC2/2019 dated 10.09.2020		
Lic. No. /date: 6110000728 Dated 27.12.2011		
HQ. No.: 01/80/050/00572/AM12/	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 61/24/040/00055/AM12		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 27/80 dated20.03.2012 as per comments of DHI**.** It was also noted that the case was considered byPRC in its meeting No. 29 dated 19-11-2013 and Norms Committee M. No. 14 dated 01.10.2013 allowed all the items on net to net basis except items mentioned at Sl. No. 217, 218, 219, 228, 229 & 230. These Six items are not allowed in terms of policy Circular No. 50 dated 28.12.2011.

The firm has requested for re-fixation of ad-hoc norms for six import items at Sl. No. 217, 218, 219, 228, 229 & 230 and grant of deemed export benefits against the above six items. The Committee reconsidered the case and noted that Policy-VI division vide their letter dated has stated that the cases of the firm were placed by NC-2 before the PIC in its meeting held on 16.07.2019 wherein a decision has been taken. PC-4/NC-1 may take similar action for a decision in this matter. It was decided to present before the committee complete details /history of the case along with the description of item involved.

Case is deferred.

Sl. No. 37

Case No.: 19/3/80-ALC2/2018	**MVM SOLAR PVT.LTD,**	**Status:**
M. No.: 05/80-ALC2/2019 dated 10.09.2020		
Lic. No. /date: 0710111072 Dated 03.02.2017		
HQ. No.: 01/80/050/00019/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 07/24/040/00349/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated06.06.2019 due to non-submission of reply of deficiency letter raised by **MSME.**

The firm vide letter dated 24.01.2020 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the case to **MSME** for examination & comments.

Case is deferred.

Sl. No. 38

Case No.: 34/2/80-ALC2/2016	**TPP BOILERS PVT. LTD**	**Status:**
M. No.: 05/80-ALC2/2019 dated 10.09.2020		
Lic. No. /date: 0310801039 Dated 15.12.2015		
HQ. No.: 01/80/050/00037/AM17	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00696/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 02/80 dated26.04.2016as per comments of **DHI.**

The firm vide letter dated 29.07.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the case to **DHI** for examination & comments.

Case is deferred.

Sl. No. 39

Case No.: 42/5/80-ALC2/2017	**PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD**	**Status:**
M. No.: 05/80-ALC2/2019 dated 10.09.2020		
Lic. No. /date: 0710108948 Dated 26.10.2015		
HQ. No.: 01/80/050/00103/AM18	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 07/24/040/00192/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 17/80 dated19.12.2017 on the ground that the firm wanted to import Sheets / Plates/ Rods/ Bars etc. and no co-correlation was established with import /export item. Sheets and plates cannot be machined, and no specific input items have been claimed.

The firm vide letter dated 24.08.2020has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the case to **DPIIT** for examination & comments.

Case is deferred.

Sl. No. 40

Case No.: 19/11/80-ALC2/2018	**ICEM ENGINEERING COMPANY PRIVATE LIMITED**	**Status:**
M. No.: 05/80-ALC2/2019 dated 10.09.2020		
Lic. No. /date: 0310822939 Dated 09.08.2018		
HQ. No.: 01/80/050/00210/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00306/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **23**/80 dated13.03.2020 due to non-submission of reply of deficiency letter raised by **Consultant (Tech-3).**

The firm vide letter dated 19.08.2020furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the case to **Consultant (Tech-3)** for examination & comments.

Case is deferred.

Sl. No. 41

Case No.: 26/20/80-ALC2/2017	**ICEM ENGINEERING COMPANY PRIVATE LIMITED**	**Status:**
M. No.: 05/80-ALC2/2019 dated 10.09.2020		
Lic. No. /date: 0310817800 Dated 15.12.2017		
HQ. No.: 01/80/050/00390/AM18	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00742/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **23**/80 dated13.03.2020 due to non-submission of reply of deficiency letter raised by **Consultant (Tech-3).**

The firm vide letter dated 19.08.2020 furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the case to **Consultant (Tech-3)** for examination & comments.

Case is deferred.

AA 0710113852

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24·(i)

Import Raw Materials / Components (xi)	Qty allowed (kg/ft)
Al Plate-1"(25.4mm) THK AMS4050 (7050-T7451)	564.00
Al Plate-2.25"(57.2mm) THK AMS4050 (7050-T7451)	2157.00
Al Plate2.5"(63.5mm)TK BMS 7-323(7050-T7451)	478.00
Al Plate2.75"(69.85mm)TK AMS4050(7050-T7451)	314.00
Al Plate 3"(76.2mm)TK BMS 7-323(7050-T7451)	1219.00
Al Plate 2.5"(63.5mm)THK AMS4050(7050-T7451)	350.00
Al Plate 1.75"(44.45MM) TK 7050-T7451(AMS 4050)	157.00
Al Plate 2"(50.8mm)TK 7050-T7451(AMS 4050)	147.00
AL PLT 121mm THK 7050-T7451(BMS7-323)	4804.00
Al Plate-0.25"(6.35mm)TK 7075-T7351 BARE AMS-QQ-A-250/12	1.26
ALSHT-0.04"-(1.016MM) AMS-QQ-A-250/12 7075-T6	1.00
AL SHT-0.025"(0.635mm)TK CLAD 7075-T6 (AMS-QQ-A-250/13)	20.00
AL SHT-0.032"(0.81MM)THK AMS-QQ-A-250/12 7075-T6 BARE	15.00
AL SHT-0.032" (0.81MM)Thk CLAD 7075-T6(AMS-QQ-A-250/13)	7.00
Al Sheet-0.04"(1.016MM) AMS-QQ-A-250/13 7075-T6 CLAD	8.00
AL SHT-0.1"(2.54mm)Tk 7075-T76 (AMS-QQ-A-250/25) CLAD SHT	11.00
Al-7075-O-1.016 mm BARE, AMS-QQ-A-250/12	7.00
AL SHT-.05" (1.27MM)Thk CLAD, 7075-T6(AMS-QQ-A-250/13)	20.00
Al-7075-O-1.016 mm CLAD, AMS-QQ-A-250/13	2.00
AL SHT-0.032"(0.81mm)THK, CLAD SHT 2024-T3	4.00
AL SHT-0.05"(1.27mm)Tk, AMS-QQ-A-250/5 2024-T3 CLAD	0.80
Al-2024-T0-1.016 mm CLAD, AMS-QQ-A-250/5	4.00
Al-2024-T0-0.8128 mm CLAD, AMS-QQ-A-250/5	64.00
T=1/2HD 0.032"(0.81mm)tk S.S SHEET-AMS 5518-G=301	1.00

24 (ii)

0.025" (0.635mm) Thk, S.S SHEET-AMS 5516-G=302	1.00
Al-2024-O-0.05"(1.27mm), CLAD AMS-QQ-A-250/5	38.00
Al sheet 7075 T76 Clad, (AMS4316)0.8128 MM Thick	52.00
AL SHT-0.16"(3.96MM)(4.064mm)TK, CLAD 7075-T6(AMS-QQ-A-250/13)	28.00
AL SHT 0.125"(3.175)TK, BARE 7075-T6(AMS-QQ-Q-250/12)	4.00
ALCOA 49225/TIERNAY 60-4675, 7075-T6511, AMS-QQ-A-200/11	3.50
AND10133-1401, 7075-T6511, AMS-QQ-A-200/11	2.80
AND10134-1003, 7075-T6511, AMS-QQ-A-200/11	8.00
AND10134-2003, 7075-T6511, AMS-QQ-A-200/11	3.50
AND10136-2001, 7075-T73511, AMS-QQ-A-200/11	6.30
AND10136-2006, 7075-T6511, AMS-QQ-A-200/11	6.30
AND10137-1005, 2024-T4, AMS-QQ-A-200/3	7.00
BAC1503-100131, 7075-T6511, AMS-QQ-A-200/11	5.60
BAC1503-100133, 7075-T6511, AMS-QQ-A-200/11	8.40
BAC1503-100339, 7075-T73511, AMS-QQ-A-200/11	8.00
BAC1503-1420, 7075-T6511, AMS-QQ-A-200/11	17.50
BAC1503-1420, 7075-T6, AMS-QQ-A-200/11	31.50
BAC1503-1430, 7075-T6, AMS-QQ-A-200/11	7.00
BAC1504-8245, 7075-O, AMS-QQ-A-200/11	140.00
BAC1517-1521, 7075-O, AMS-QQ-A-200/11	176.00
BAC1517-1523, 7075-O, AMS-QQ-A-200/11	245.00
MS20001H6	30.00
MS20001-PX4-400	5.60
MS20001-PX4-500	3.50
MS20001-PY12-188	0.70
MS20001-PY4-400	5.60
MS20001-PY4-500	3.50
TIERNAY 60-16966, 7075-T73511, AMS-QQ-A-200/11	4.20
TIERNAY 60-305, 7075-T6, AMS-QQ-A-200/11	3.50
TIERNAY 60-3233, 7075-T6, AMS-QQ-A-200/11	3.50
TIERNAY 60-8009, 7075-O, AMS-QQ-A-200/11	55.00
VS20101-1-2	3.50
VS20101-2-2	2.80
VS90407	2.80
50.8 MM diameter AMS6346/4130, ALT-AMS6414/4340	10.00
38.1 mm diameter 15-5PH/AMS5659 CRES	2.00
63.5 mm diameter AMS6414/4340, ALT-AMS-S-5000/4340	27.00

24 (iii)

50.8 MM diameter AMS6371/4130	0.90
25.4 mm diameter AMS6414/4340	2.00
44.45 mm diameter AMS6414/4340	2.70
Al Extrusion MS20001PH9-4900	35.00
Al Extrusion VS20106-1	75.00
Al Extrusion MS20001PX9-4900	35.00
Al Extrusion BAC1503-1513, 7075-T6, AMS-QQ-A-200/11	17.00
Al Extrusion BAC1514-1648 , 7075-T6511, AMS-QQ-A-200/11	9.00
Al Extrusion VS90328, 7075-T6, AMS-QQ-A-200/11	5.00
Al Extrusion BAC1510-1417, 7075-T73511, AMS-QQ-A-200/11	35.00
Al Extrusion BAC1520-2804, 6061-T6511, AMS-QQ-A-200/8	34.00
Al Extrusion BAC1520-2805, 7075-T73511, AMS-QQ-A-200/11	110.00
DIA 1.75" (44.45MM)ROD AFTER HT AMS5643 17-4PH CRES	9.00
ROUND ROD DIA 0.75"(19.05 MM) AMS 6346-4130 STEEL	2.00

Per unit weight of export product is 300 kg

Rest on Gn4

Case 27 of 5/80

27.(i)

AA No 0710114156	
Import Raw Material Size used for manufacturing (xi)	**Allowed weight (kg/ft)**
Aluminium Plate 25.4 mm Thickness, AMS4050, 7050-T7451	1159.00
Aluminium Plate 57.15 mm Thickness, AMS4050, 7050-T7451	3885.00
Aluminium Plate 31.75 mm Thickness, AMS4050, 7050-T7451	367.00
Aluminium Plate 63.5 mm Thickness, BMS 7-323, 7050-T7451	81.00
Aluminium Plate 76.2 mm Thickness, BMS 7-323, 7050-T7451	1308.00
Aluminium Plate 63.5 mm Thickness, AMS 4050, 7050-T7451	1118.00
Aluminium Plate 82.55 mm Thickness, BMS 7-323, 7050-T7451	1200.00
Aluminium Plate 50.8 mm Thickness, AMS 4050, 7050-T7451	1141.00
Aluminium Plate 38.1 mm Thickness, BMS 7-323, 7050- T7451	103.00
Aluminium Sheet 1.016 MM Thickness, Bare, 7075-T6 AMS-QQ-A-250/12	32.00
Aluminium Sheet 1.27 MM Thickness, Bare, 7075-T6 AMS-QQ-A-250/12	9.00
Aluminium Sheet 0.635 MM Thickness, Clad, 7075-T6 AMS-QQ-A-250/13	6.00
Aluminium Sheet 0.8125 MM Thickness, Bare, 7075-T0 AMS-QQ-A-250/12	10.00
Aluminium Sheet 0.8125 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13	6.00
Aluminium Sheet 1.27 MM Thickness, Bare, 7075-T0 AMS-QQ-A-250/12	27.00
Aluminium Sheet 1.6 MM, Thickness, Bare, 7075-T0 AMS-QQ-A-250/12	6.00
Aluminium Sheet 0.6 MM Thickness, Bare, 7075-T0 AMS-QQ-A-250/12	6.00
Aluminium Sheet 1.27 MM Thickness, Clad, 7075-T76 AMS-QQ-A-250/25	20.00
Aluminium Sheet 0.8 MM Thickness, Bare, 7075-T6 AMS-QQ-A-250/12	2.50
Aluminium Sheet 2.54 MM Thickness, Clad, 7075-T76 AMS-QQ-A-250/25	6.00

27(ii)

Aluminium Sheet 1.016 MM Thickness, Bare, 7075-T0 AMS-QQ-A-250/12	16.00
Aluminium Sheet 1.6 MM Thickness, Clad, 7075-T76 AMS-QQ-A-250/25	1.50
Aluminium Sheet 2.0 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13	5.50
Aluminium Sheet 0.635 MM Thickness, Bare, 7075-T6 AMS-QQ-A-250/12	2.00
Aluminium Sheet 0.635 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5	16.00
Aluminium Sheet 0.8 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5	12.00
Aluminium Sheet 1.27 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5	31.00
Aluminium Sheet 1.6 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5	8.00
Aluminium Sheet 1.016 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5	9.00
Aluminium Sheet 0.635 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5	28.00
Aluminium Sheet 1.016 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5	15.00
Aluminium Sheet 0.8 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5	3.40
Aluminium Sheet 0.5 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5	21.00
Aluminium Sheet 1.8 MM Thickness, Bare, 2024-T3 AMS-QQ-A-250/5	9.00
Aluminium Sheet 1.27 MM Thickness, Bare, 2024-T3 AMS-QQ-A-250/5	22.00
Aluminium Sheet 3.175 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13	6.00
Aluminium Sheet 2.0 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5	6.00
Aluminium Sheet 2.54 MM Thickness, Clad, 2024-T3 AMS-QQ-A-250/5	5.00
Aluminium Sheet 1.6 MM Thickness, Bare, 2024-T3 AMS-QQ-A-250/4	8.00
Aluminium Sheet 1.016 MM Thickness, Bare, 6061-T6 AMS-QQ-A-250/11	3.30

27.(iii)

Aluminium Sheet 1.016 MM Thickness, Bare, 6061-T4, AMS4347	13.00
Aluminium Sheet 0.81 MM Thickness, Bare, 6061-T4 AMS4347	16.00
Aluminium Sheet 3.5 MM Thickness, Bare, 2024-T3 AMS-QQ-A-250/4	8.00
Aluminium Sheet 1.27 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5	6.00
Aluminium Sheet 1.016 MM Thickness, Bare, 6061-T0 AMS4025	6.00
Aluminium Sheet 0.5 MM Thickness, Bare, 6061-T6 AMS-QQ-A-250/11	2.60
Aluminium Sheet 1.27 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13	73.00
Aluminium Sheet 2.54 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13	50.00
Aluminium Sheet 3.175 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13	15.00
Aluminium Sheet 0.5 MM Thickness, Clad, 2024-T0, AMS-QQ-A-250/5	22.00
Aluminium Sheet 1.6 MM Thickness, Clad, 7075-T6, AMS-QQ-A-250/13	172.00
Aluminium Sheet 0.5 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5	18.00
Steel Plate 12.7 MM Thickness, STEEL4340/AMS6359	129.00
Steel Plate 63.5 MM Thickness, AMS6414 (4340-N&T)	112.00
Steel Rod 50.8 MM diameter AMS6346/4130, ALT-AMS6414/4340	10.00
Steel Rod 38.1 mm diameter 15-5PH/AMS5659 CRES	2.00
Steel Rod 63.5 mm diameter AMS6414/4340, ALT-AMS-S-5000/4340	29.00
Steel Tube 50.8 MM diameter AMS6371/4130	5.00
Steel Rod 25.4 mm diameter AMS6414/4340	1.40
Steel Rod 44.45 mm diameter AMS6414/4340	3.00
Steel Sheet 1.016 MM Thickness, 1/4 HARD AMS5517 STEEL 301	10.00
Steel Sheet 1.6 MM Thickness, 1/4 HARD AMS5517 STEEL 301	37.00
Steel Sheet 0.3048 MM Thickness, 1/4 HARD AMS5518 STEEL 301	1.00
Steel Sheet 0.8 MM Thickness, 1/4 HARD AMS5518 STEEL 301	6.00
Steel Sheet 1.6 MM Thickness, 1/4 HARD AMS6350 STEEL 4130	1.44
Steel Sheet 2.54 MM Thickness, AMS5528	2.00
Steel Sheet 1.6 MM Thickness, AMS5528	4.70
Steel Sheet 4.0 MM Thickness, AMS5528	5.00

27 (iv)

Aluminium Extrusion ALCOA 49225/TIERNAY 60-4675, 7075-T6511, AMS-QQ-A-200/11	4.20
Aluminium Extrusion AND10133-1401, 7075-T6511, AMS-QQ-A-200/11	4.20
Aluminium Extrusion AND10134-1003, 7075-T6511, AMS-QQ-A-200/11	8.00
Aluminium Extrusion AND10134-2003, 7075-T6511, AMS-QQ-A-200/11	4.20
Aluminium Extrusion AND10136-2001, 7075-T73511, AMS-QQ-A-200/11	7.00
Aluminium Extrusion AND10136-2006, 7075-T6511, AMS-QQ-A-200/11	7.00
Aluminium Extrusion AND10137-1005, 2024-T4, AMS-QQ-A-200/3	8.00
Aluminium Extrusion BAC1503-100131, 7075-T6511, AMS-QQ-A-200/11	6.00
Aluminium Extrusion BAC1503-100133, 7075-T6511, AMS-QQ-A-200/11	9.00
Aluminium Extrusion BAC1503-100339, 7075-T73511, AMS-QQ-A-200/11	8.40
Aluminium Extrusion BAC1503-1420, 7075-T6511, AMS-QQ-A-200/11	19.00
Aluminium Extrusion BAC1503-1420, 7075-T6, AMS-QQ-A-200/11	34.00
Aluminium Extrusion BAC1503-1430, 7075-T6, AMS-QQ-A-200/11	7.00
Aluminium Extrusion BAC1504-8245, 7075-O, AMS-QQ-A-200/11	150.00
Aluminium Extrusion BAC1517-1521, 7075-O, AMS-QQ-A-200/11	190.00
Aluminium Extrusion BAC1517-1523, 7075-O, AMS-QQ-A-200/11	263.00
Aluminium Extrusion MS20001H6	32.00
Aluminium Extrusion MS20001-PX4-400	6.00
Aluminium Extrusion MS20001-PX4-500	4.00
Aluminium Extrusion MS20001-PY12-188	4.00
Aluminium Extrusion MS20001-PY4-400	6.00
Aluminium Extrusion MS20001-PY4-500	4.00
Aluminium Extrusion TIERNAY 60-16966, 7075-T73511, AMS-QQ-A-200/11	4.00
Aluminium Extrusion TIERNAY 60-305, 7075-T6, AMS-QQ-A-200/11	4.00
Aluminium Extrusion TIERNAY 60-3233, 7075-T6, AMS-QQ-A-200/11	4.00
Aluminium Extrusion TIERNAY 60-8009, 7075-O, AMS-QQ-A-200/11	60.00
Aluminium Extrusion VS20101-1-2	4.00
Aluminium Extrusion VS20101-2-2	4.00
Aluminium Extrusion VS90407	4.00

27.(v)

STANDARD PART SLEEVE RE B7444-1-1-2C	36.00
Aluminium Tube 6061-T6, AMS-WW-700/6 TYPE I	10.00
Aluminium Tube AMS-T-7081, 6061- T6	16.00

Per unit weight of export product is 300 kg

Rest on Gn4